

- (b) Review by Government on the working of the above Commission.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (v) (a) above.

[Placed in Library. See No. L.T. 212/17/19]

- III. Memorandum of Understanding between the Government of India (Ministry of Power) and the Power Finance Corporation (PFC) Limited, for the year 2019-20.
- [Placed in Library. See No. L.T. 213/17/19]

Notifications of the Ministry of Health and Family Welfare

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 93 के अधीन स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्थ्य और परिवार कल्याण विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) No. 1-SP (PAR)-Notification-pesticide/stds-FSSAI/2017, dated the 24th December, 2018, publishing the Food Safety and Standards (Contaminants, toxins and Residues) Third Amendment Regulations, 2018.
- (2) F. No. 02-01/Enf-1(1)/FSSAI-2012 dated the 31st January, 2019, publishing the Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2019.

[Placed in Library. For (1) and (2) See No. L.T. 246/17/19]

I. Notifications of the Ministry of Finance

II. Report and Accounts (2017-18) of NIPFP, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-
 - (1) G.S.R. 1107 (E), dated the 13th November, 2018, publishing the Coinage (Issue of Commemorative Coin on the occasion of 75th Anniversary of Hoisting of Tricolour for the first time by Netaji Subhash Chandra Bose at Port Blair) Rules, 2018.
 - (2) 1165 (E), dated the 4th December, 2018, publishing the Coinage (Issue of Commemorative coin on the occasion of Bicentenary of Paika Bidroha) Rules, 2018.

- (3) G.S.R. 1194 (E), dated the 13th December, 2018, publishing the Coinage (Issue of Commemorative Coin on the occasion of Birth Anniversary of Late Shri Atal Bihari Vajpayee) Rules, 2018.
- (4) G.S.R. 150 (E), dated the 26th February, 2019, publishing the Coinage (Issue of Commemorative Coin on the occasion of 125th BIRTH ANNIVERSARY OF PARAMAHANSA YOGANANDA) Rules, 2019.
- (5) G.S.R. 184 (E), dated the 6th March, 2019, publishing the Coinage of One Rupee, Two Rupees, Five Rupees, Ten Rupees and Twenty Rupees Rules, 2019.
- (6) G.S.R. 293 (E), dated the 9th April, 2019, publishing the Coinage (Issue of Commemorative Coin on the occasion of Centenary of Jallianwala Bagh Massacre) Rules, 2019.
- (7) G.S.R. 401 (E), dated the 3th June, 2019, publishing the Coinage of issue of Two Hundred and Ten Rupees Coins to commemorate the occasion of 2nd Birth Centenary of Sri Satguru Ram Singh Ji Rules, 2019.
- (8) G.S.R. 405 (E), dated the 4th June, 2019, publishing the Coinage of One Hundred Rupees coin to commemorate the occasion of Birth Centenary of Smt. Vijaya Raje Scindia Rules, 2019.
- (9) G.S.R. 406 (E), dated the 4th June, 2019, publishing the Coinage of One Hundred Rupees Coin to commemorate the occasion of Vikram Sarabhai Birth Centenary Year Rules, 2019.
- (10) G.S.R. 407 (E), dated the 4th June, 2019, publishing the Coinage (Issue of Commemorative Coin on the occasion of the 550th Prakash Utsav of Shri Guru Nanak Dev Ji) Rules, 2019.

[Placed in Library. For (1) to (10) See No. L.T. 79/17/19]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:—

- (1) No. SEBI/LAD-NRO/GN/2018/56, dated the 31st December, 2018, publishing the Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2018.
- (2) No. SEBI/LAD-NRO/GN/2018/59, dated the 31st December, 2018,

publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2018.

[Placed in Library. For (1) and (2) *See* No. L.T. 10819/16/19]

(3) No. SEBI/LAD-NRO/GN/2019/02, dated the 21st January, 2019, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2019.

(4) No. SEBI/LAD-N.R.O./G.N./2019/03, dated the 22nd March, 2019, publishing the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2019.

(5) No. SEBI/LAD-NRO/GN/2019/04, dated the 22nd March, 2019, 2018, publishing the Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2019.

[Placed in Library. For (3) to (5) *See* No. L.T. 80/17/19]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2019/20, dated the 4th June, 2019, publishing the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2019, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. *See* No. L.T. 80/17/19]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2019/21, dated the 4th June, 2019, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2019, under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. *See* No. L.T. 80/17/19]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. HR/PPG/PA/19-20/112, dated the 1st June, 2019, publishing the State Bank of India Employees' Provident Fund (Amendment) Regulations, 2019, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library. *See* No. L.T. 126/17/19]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159

of the Customs Act, 1962, along with Explanatory Memoranda:—

- (1) G.S.R. 98 (E), dated the 7th February, 2019, amending Notification No. G.S.R. 147 (E), dated the 5th February, 2016, to insert certain entries in the original Notification.

[Placed in Library. *See* No. L.T. 127/17/19]

- (2) G.S.R. 236 (E), dated the 25th March, 2019, amending Notification Nos. G.S.R. 252 (E), G.S.R. 254 (E), G.S.R. 256 (E), G.S.R. 258 (E), all dated the 1st April, 2015 and G.S.R. 795 (E), dated the 13th August, 2016, to substitute certain entries in the original Notifications.

- (3) G.S.R. 238 (E), dated the 25th March, 2019, amending Notification No. G.S.R. 274 (E), dated the 31st March, 2003, to substitute certain entries in the original Notification.

[Placed in Library. For (2) to (3) *See* No. L.T. 84/17/19]

- (vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 122 (E), dated the 16th February, 2019, amending Notification No. G.S.R. 1180 (E), dated the 6th December, 2018, to substitute/insert/omit certain entries in the original Notification, under Section 159 of the Customs Act, 1962; and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

- (viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 294 (E), dated the 9th April, 2019, amending certain Notifications mentioned therein relating to Merchandise Exports from India Scheme (MEIS) and Service Export from India Scheme (SEIS) provided under Foreign Trade Policy, 2015-20 so as to prescribe procedure for use of paperless MEIS and SEIS duty credit scrips for debit of Central Excise duty on domestic procurement, under sub-section (2) of 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. For (vii) to (viii) *See* No. L.T. 85/17/19]

- (ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 74 of the Prevention of Money-Laundering Act, 2002, along with Explanatory Memoranda:—

- (1) G.S.R. 108 (E), dated the 13th February, 2019, publishing the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2019.

- (2) G.S.R. 381 (E), dated the 28th May, 2019, publishing the Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2019.

[Placed in Library. For (1) to (2) See No. L.T. 81/17/19]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Forty-second Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 130/17/19]

REPORTS OF THE COMMITTEE OF PRIVILEGES

SHRI SHWAIT MALIK (Punjab): Sir, I present the following Reports (in English and Hindi) of the Committee of Privileges:—

- (i) Sixty-sixth Report on the issues pertaining to accessing Call Data Records (CDRs) of Members of Parliament with reference to their Parliamentary Privileges - reconsideration of 61st Report of the Committee of Privileges;
- (ii) Sixty-seventh Report on the issue of breach of privilege arising out of allegedly receiving threatening calls and derogatory messages by a Member as a result of his participation in a discussion in the House;
- (iii) Sixty-eighth Report on the issue of breach of privilege arising out of allegedly making derogatory remarks against Members of Parliament by Sadhvi Prachi, leader of a religious organization; and
- (iv) Sixty-ninth Report on the issue of breach of privilege arising out of allegedly making threatening and defamatory remarks against a Member of Rajya Sabha for making certain statements while participating in a discussion in the House by Sudarshan News TV Channel.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS) AT BHOPAL, JODHPUR, KALYANI, MANGALAGIRI, NAGPUR, PATNA, RAE BARELI, RAIPUR AND RISHIKESH

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): Sir, I move the following Motion:—

“That in pursuance of Section 4(g) of the AIIMS Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, this House do proceed to elect, in